


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 863/Confdl./2018
I-8-2/2002 (Pt. XI)

Bilaspur, dated the 09/08/2018

Copy of letter no. 2086/F1-7/CSERC/2007/13/1 dated 02.08.2018 of the Officer on Special Duty, Government of Chhattisgarh, Energy Department, Mahanadi Bhawan, Mantralaya, Naya Raipur regarding selection for the post of Chairperson, Chhattisgarh State Electricity Regulatory Commission (CRERC) is enclosed herewith for information of the candidates concerned.


9.8.2018

(Neelam Chand Sankhla)
Registrar General

Encl: As above

GOVERNMENT OF CHHATTISGARH
ENERGY DEPARTMENT
MAHANADI BHAWAN
MANTRALAYA, NAYA RAIPUR

06 AUG 2018

15469

Received Clerk

No. 2Q86 /F1-7/CSERC/2007/13/1

Naya Raipur dated 02.08.2018

To,

As per list.

Sub: Selection for the post of Chairperson CSERC – reg. Invitation of applications.

Dear Sir,

Chhattisgarh State Electricity Regulatory Commission (CSERC) has been reconstituted vide notification No. 1825/F 1-2/2018/13/1/ED Naya Raipur dated 30th June 2018 by the Government of Chhattisgarh under Section (82) of the Electricity Act, 2003 (No. 36 of 2003). Accordingly, the reconstituted Commission now consists of three members including the Chairperson of the Commission.

2. The Department of Energy, Government of Chhattisgarh has constituted a selection committee for selection of a panel of suitable candidates for the post of Chairperson in Chhattisgarh State Electricity Regulatory Commission (CSERC) vide its order no. 1878/F1-7/13/1/चयन समिति/ऊ.वि./2007 नया रायपुर dated 06.07.2018.

3. As per section (84) of Electricity Act, 2003 the qualification for appointment of Chairperson of Chhattisgarh State Electricity Regulatory Commission shall be as under;

3.1 The Chairperson of the State Commission shall be a person of ability, integrity and standing, who have adequate knowledge of, and has shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.

3.2 Notwithstanding anything contained in 3.1 above, the State Government may appoint any person as the Chairperson from amongst persons who is, or has been, a judge of a High Court:

Provided that no appointment under para 3.2 shall be made except after consultation with the chief Justice of that High Court.

3.3 The Chairperson of the State Commission shall not hold any other office.

3.4 The Chairperson shall be the Chief Executive of the State Commission.

M. S. Babu

4. I request you to propose the names of interested and suitable persons for the post of Chairperson, CSERC along with their bio-data. The Chairperson shall hold the post for a term of five years from the date on which he/she enters upon office or till he/she attains the age of 65 years, whichever is earlier. Other conditions of service would be as provided in the Electricity Act 2003. The Chairperson is entitled to pay of level 17 of Seventh pay scales notified by Government of India plus other allowances as per rules. If the incumbent draws pension, then he/she will be entitled to get the pay after deduction of the pension amount.

5. I shall be grateful if you could forward proposals of suitable persons for the Chairperson having qualification and experience as prescribed in the Electricity Act, 2003 so as to reach us by **17th August 2018** While forwarding proposals you may kindly make sure that the person proposed does not have any financial or other interest which is likely to prejudice his/her functions as Chairperson, CSERC.

6. The Bio-data of the proposed candidate should include following details:-

- (i) Name:
- (ii) Date of Birth and age:
- (iii) Address (including email address, if any):
- (iv) Telephone/Mobile Numbers:
- (v) Educational Qualification:
- (vi) Pension presently held:
- (vii) Details of Posts previously held and experiences:
- (viii) Undertaking that candidate would resign/opt for voluntary retirement from present post, if selected as Chairperson, Chhattisgarh State Electricity Regulatory Commission.

A letter indicating the details of any office, Employment or Consultancy Services/Agreement or Arrangement which he/she has in his/her name or in the name of any relative, carrying any of the business, namely:-

- (i) Generation, Transmission, Distribution or Supply of Electricity.
- (ii) Manufacture, sale or supply of any fuel for generation of electricity.
- (iii) Manufacture, sale, lease, hire or otherwise, supply of or dealing in machinery, plant equipment, apparatus or fittings for the generation, transmission, distribution, supply or use of electricity, and
- (iv) Any entity providing professional services to any of the business referred in sub-clauses (i), (ii) and (iii) above.

H.S. Reddy

7. In addition to above details the proposal should also include a letter of willingness to resign his/her present post and to join Chhattisgarh State Electricity Regulatory Commission, if selected.

8. The Applications along with the relevant information as above, shall be sent to the Officer on Special Duty, Energy Department, Government of Chhattisgarh at the following address:

SHRI M. S. RATNAM
OFFICER ON SPECIAL DUTY
GOVERNMENT OF CHHATTISGARH,
DEPARTMENT OF ENERGY,
ROOM NO. AD3-19
MANTRALAYA,
MAHANADI BHAWAN,
NAYA RAIPUR.
PIN – 492002.

9. The last date of receipt of application is **17th August 2018** . Application received directly or through the State Government/Central Government, Department/Registrar General, Hon'ble High Court of Bilaspur/ Power Utilities of state sector/ Power Utilities of Central sector will be entertained. The application received after **17th August 2018** shall not be entertained.

Yours faithfully,

M.S. Ratnam
21/08/18

(M.S. RATNAM)
Officer on Special Duty
Government of Chhattisgarh
Energy Department